

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 1877/97

New Delhi, this the 8th day of August, 1997

(2)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K. Muthukumar, Member (A)

Jai Prakash
s/o Sh. Mauji Ram,
r/o Q. No. 98-C-2, Railway Colony,
Tughlakabad, New Delhi.Applicant.

(By Advocate: Shri H.P. Chakravorti)

- Versus -

Union of India through

1. Chairman,
Railway Board,
Principal Secretary to Govt. of India,
Ministry of Railways, Rail Bhawan,
New Delhi.
2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.Respondents

(By None)

O R D E R (ORAL)
[Dr. Jose P. Verghese, Vice-Chairman (J)]

Petitioner in this OA is claiming certain left over arrears of wages which have been paid to him in two instalments but, according to him, it is not still in accordance with rules. He has made a representation vide Annexure A-8 at page 22 which is not self explanatory. Petitioner is directed to make a detailed representation to the respondents alongwith calculations in clear terms to the respondents and respondents shall dispose of the same within four weeks from the date of receipt of such representation.

With these directions, this OA is dispose of
with no order as to costs.


(K. Muthukumar)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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